

(c) if so, what action has been taken by Government in the matter?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) A higher rate of duty has been prescribed for varieties of tobacco capable of use for the manufacture of bidis, because such varieties fetch much higher prices in the market than varieties normally used only for chewing.

(b) There are many tobacco associations in the different parts of the country, some of which, representing bidi interests, have suggested, from time to time, the imposition of a flat rate of central excise duty on non-flue-cured unmanufactured tobacco.

(c) The suggestion was not considered feasible since a flat rate of specific duty on non-flue-cured unmanufactured tobacco, pitched high enough to produce the current annual tobacco revenue, would have imposed an uneven burden on the different sections of consumers; for reasons stated in the answer to part (a) of the question, such a flat rate would be too low for bidi tobacco, and too high for other varieties.

MIGRATION OF MUSLIMS FROM HYDERABAD

739. Shri Krishnacharya Joshi: Will the Minister of States be pleased to state whether Muslims from Hyderabad are still migrating to Pakistan and if so what are the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): The Government of India are not aware of any noticeable migration of Muslims from Hyderabad to Pakistan. There are a few cases in which persons who went to Pakistan on temporary visits without declaring their intention to settle down there, have not returned to Hyderabad within the period of expiry of their "No objection to return" permits. The number of such migrants is negligible.

GALLANTRY AWARDS

740. Dr. Rama Rao: Will the Minister of Defence be pleased to state whether all the gallantry awards sanctioned by the Punjab Government during the World War II have been granted to the decorees?

(b) If not, how many have been granted?

(c) What is the cause for the delay in the case of others?

(d) When will they be granted the same?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Presumably, the hon. Member wants to know whether the Punjab Government has given rewards to personnel domiciled in the Punjab on whom gallantry decorations were conferred by the Central Government. If so the answer is that about 300 cases are outstanding.

(c) and (d). In accordance with the decision of the Punjab Partition Committee, payments of outstanding awards sanctioned by the Joint Punjab Government in favour of decorees, if not paid before partition, are to be made by the Governments of their new homes, the expenditure being borne jointly by the Punjab (India) and Punjab (P) Governments. The lists of such decorees have been submitted to the Partition Committee by the Punjab Government for their approval. That Committee have not yet accorded their approval to the awards.

EMPLOYEES OF CHAKLA

741. Shri Dasaratha Deb: Will the Minister of States be pleased to state:

(a) whether it is a fact that ninety per cent. of employees of Chakla still remain to be absorbed in the Government service of Tripura; and

(b) if so, what steps Government propose to take to give them relief?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Most of the employees of Chakla Zamindari by the nature of their experience and qualifications are unsuitable for absorption in Government service. Nevertheless 83 persons out of about 300 employees of the Zamindari have been employed under the Government of Tripura and every endeavour is being made to resettle the others, to the maximum extent possible. A Committee with the District Magistrate as Chairman has been formed for this purpose. Meanwhile, the employees have been offered retrenchment concessions and pay in lieu of notice of termination of their services.

आदिवासियों को सहायता

७४२. श्री डामर: (क) क्या राज्य मन्त्री यह बतलाने की कृपा करेंगे कि केन्द्रीय सरकार ने मध्य भारत के आदिवासियों को मुसमरी से बचाने के लिये हाल के महीनों में मध्य भारत सरकार को कितनी राशि दी है ?

(ख) स्थानीय वादिवासियों की सहायताार्थ केन्द्र द्वारा भेजी गई राशि का किस प्रकार प्रयोग किया गया वा ?

(ग) क्या मध्य भारत सरकार ने केन्द्रीय सरकार को जिन कार्यों पर यह राशि व्यय की गई उन का विस्तृत विवरण भेजा है ?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No amount has so far been paid to the Madhya Bharat Government for the specific purpose of relief of Adivasis. The Government of India have under Article 275 of the Constitution agreed to a grant-in-aid of Rs. 15.36 lakhs to the Government of Madhya Bharat. Rs. 1 lakh of this grant is intended for the deepening of wells and for the opening of new wells to give drinking water facilities in the scarcity areas the State.

(c) No. The details will be received after the close of the year.

GEOLOGICAL SURVEYS

743. Shri Sanganna: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of surveys carried out by the Geological Survey of India in each State during the year 1951-52;

(b) the number and the kind of resources explored in each State during the same period; and

(c) the aggregate expenditure for the purpose for the same period?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix VII, annexure No. 47.]

SCIENTIFIC DELEGATIONS SENT ABROAD

744. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state the amount of money spent by Government on scientific delegations sent abroad during the years 1948, 1949, 1950 and 1951?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): The information is being collected and will be laid on the Table of the House as soon as possible.

MANUFACTURE OF CITRIC ACID AND CALCIUM GLUCONATE

745. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any firm has exploited commercially the process passed on by the National Chemical Laboratory, Poona for the manufacture of (i) Citric Acid (ii) Calcium Gluconate;

(b) if the answer to part (a) above be in the affirmative, the names of the firms who have undertaken their manufacture; and

(c) whether Government are aware that Calcium Gluconate is manufactured on a pilot plant scale by some of the Indian manufacturers without utilisation of the process developed by the National Chemical Laboratory?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The Council of Scientific and Industrial Research are in contact with Messrs. Worli Chemical Works Ltd., Bombay for the release of the processes developed by the National Chemical Laboratory for the manufacture of Citric Acid and Calcium Gluconate but the matter has not yet been finalised.

(c) The Director, National Chemical Laboratory reports that to the best of his knowledge no calcium gluconate is manufactured in India by the process developed in the National Chemical Laboratory or by any other process.

EXTENSION OF AGE-LIMIT

746. Shri Sinhasan Singh: Will the Minister of Home Affairs be pleased to refer to the answer to starred question No. 530 given on the 20th November, 1952 and state:

(a) the names of departments where the 175 Gazetted Officers were given extension of their age limit for retirement in the years 1948 to 1952 together with the reasons;

(b) the number of already retired officers who have been re-employed with the names of their new offices and emoluments, besides their pensions; and

(c) whether there have been any complaints lodged against the re-employment of any of these officers during their tenure of office?

The Deputy Minister of Home Affairs (Shri Datar): (a) I place a statement on the Table of the House